

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 237 of 2015 & IA No. 390 of 2015**

**Dated: 13<sup>th</sup> January, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Reliance Infrastructure Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza and Ms. Malvika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan Mr. Raghu Vamsy and Mr. Raunak Jain for Resp.No.1  
Mr. Vishal Anand and Ms Nishtha Kumar for R.No.7, Tata Power

**ORDER**

Learned counsel for the appellant prays for and is granted two weeks' time to file rejoinder.

Post this appeal for hearing on **02<sup>nd</sup> March, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

RKT/SH